CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/1365/2021



This the 30th day of March, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

- 1. Zakir Hussain aged 39 years, S/o Mohd. Raza R/o Pashkum District, Kargil.
- 2. Ashraf Ali, aged 39 years, S/o Mohd Mussa, R/o Pashkum Kargil.
- 3. Salma Bano aged 38 years, D/o Haji Hussain, R/o Tanmosa, Kargil.
- 4. Mohd Shareef aged 40 yeas, S/o Ghulam Hussain, R/o Tumail, Kargil.
- 5. K Ahmed Khan, S/o K Mohd Ali Khan, Aged 42 years, R/o Pashkum, Kargil.
- 6. Ahsan Ali, D/o Sheikh Mohd Hussain aged 38 years, R/o Minjee Ground Kargil.
- 7. Ghulam Mohd aged 39 years, S/o Mohd Abass, R/o Baroo Kargil.

 	App.	lıcants

(Advocate:-Mr. K.M. Bhati)

Versus

- 1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. R&B Department, Civil Sectt. Srinagar/Jammu.
- 2. Divisional Commissioner Ladakh, Leh.
- 3. District Development Commissioner, Kargil.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicants submits that he would be satisfied, if a direction is given to the respondents to consider the case of the applicants for grant of higher pay scale in accordance with law laid down. He has specifically relied upon the judgement of the Hon'ble High Court annexed as Annexure-II to the T.A. He further submits that since filing of the petition, State of J&K has been substituted by Union Territory of Ladakh, as such the case shall be considered by Commissioner/Secretary, Union Territory of Ladakh.

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2. We have heard Mr. K M Bhati, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

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- 3. Accordingly, the T.A. is disposed of with direction to competent authority amongst the respondents to consider the case of the applicants for grant of higher pay scale in accordance with law within a period of two months from the date of receipt of certified copy of this order. While considering the case of the applicants, the respondents will also take into consideration the averments made in the T.A. as well as case law relied upon the applicants.
- 4. It is made clear that we have not entered into the merits of the case.
- 5. There shall be no orders as to cost.

(ANAND MATHUR) MEMBER (A) Arun (RAKESH SAGAR JAIN) MEMBER (J)